

IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR

BEFORE SH. N.K.SAINI, ACCOUNTANT MEMBER AND
SH. N.K.CHOUDHRY, JUDICIAL MEMBER

ITA No.585(Asr)/2016
Assessment Year:2012-13

The Income Tax Officer
(Exemptions),
Ward, Jalandhar

Vs. Bethany Social Service Society
(Punjab),
C/o Sacred Heart Convent School,
Sarabha Nagar, Ludhiana.

[PAN:AAAAB1049F]

(Appellant)

(Respondent)

Appellant by: Sh. Charan Dass (Ld. DR)
Respondent by: Sh. Ashwani Kumar (Ld. CA)

Date of hearing: 29.11.2018
Date of pronouncement: 29.11.2018

ORDER

PER N.K. CHOUDHRY, (JM)

The instant appeal has been filed by the Revenue Department, on feeling aggrieved against the order dated 16.08.2016 passed by the Ld. CIT(A)-Ludhiana, u/s 250(6) of the I.T. Act, 1961 (hereinafter called as 'the Act').

2. At the outset, it is brought to our notice that the Revenue/Department has submitted an application for withdrawing the said appeal as per CBDT Circular No.03 of 2018, dated 11.07.2018 as amended by Circular dated 20.08.2018 being a low tax effect case. Therefore, the appeal is dismissed as withdrawn.

3. In the result, the appeal filed by the Revenue Department stands dismissed.

Order pronounced in the open Court on 29.11.2018.

Sd/-

(N.K.SAINI)

ACCOUNTANT MEMBER

Sd/-

(N.K.CHOUDHRY)

JUDICIAL MEMBER

Dated:29.11.2018

/PK/ Ps.

Copy of the order forwarded to:

- (1) M/s.Bethany Social Service Society (Punjab), C/o Sacred Heart Convent School, Sarabhha Nagar, Ludhiana.
- (2) The ITO (Exemptions), Ward Jalandhar.
- (3) The CIT(A), Ludhiana.
- (4) The CIT concerned.
- (5) The SR DR, I.T.A.T., Amritsar

True copy

By order